

Title: Need for central intervention to stop construction of Paragodu Project from being implemented by Karnataka causing threat to supply of drinking water to the villages of Anantapur District in Andhra Pradesh.

SHRI KALAVA SRINIVASULU (ANANTAPUR): I would like to bring to the notice of the Union Government that Karnataka has deprived Andhra Pradesh of its due share of Chitravathi waters and is constructing a dam near Paragodu in disregard to established norms, practices and Awards passed by the competent authorities and agreements entered into by the respective Governments.

The project which is located just 20 km from the border of Anantapur district in Andhra Pradesh across Chitravathi River has been taken up with an eye on irrigation. When Andhra Pradesh protested, Karnataka modified the project report to show that it was meant to meet the drinking water needs of 88 villages and Godibbanda town besides Bagepalli.

If the Paragodu project is allowed to come up, it would cause irreparable damage to Anantapur district which is already a chronic drought affected area as several drinking water schemes are dependent on the waters of Chitravathi.

I request the Government of India to intervene and exercise its constitutional powers to stop the construction of Paragodu project immediately and see that the inter-State agreements reached between the riparian States are honoured by Karnataka.